

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

STARRED QUESTION NO:22

ANSWERED ON:06.08.2013

DEMAND OF COAL

Mahto Shri Baidyanath Prasad;Singh Shri Jagada Nand

**Will the Minister of COAL be pleased to state:**

- (a) the estimated quantity of coal reserves at present in each coal producing State in the country ;
- (b) the estimated quantity of coal reserves extracted during the last three years from these States;
- (c) whether the current demand of coal in the country is proposed to be met from various coal reserves available in the country;
- (d) if not, the reasons therefor; and
- (e) the steps taken/proposed to be taken by the Government to increase the production of coal in the country to meet the domestic demand in the next two years?

**Answer**

MINISTER OF COAL IN THE MINISTRY OF COAL ( SHRI SRIPRAKASH JAISWAL )

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) in respect of Lok Sabha Starred Question No. 22 for reply on 6.8.2013 asked by Shri Jagadanand Singh and Shri B.N.Prasad Mahato

(a): As per the latest National Inventory on Indian Coal Resources published by Geological Survey of India, as on 01.04.2013, the total coal resources assessed in the country are about 2,98,914 Million Tonnes as per the details given below :-

**Gondawana Coalfields**

State    Proved    Indicated    Inferred    Total

Assam	0.00	2.79	0.00	2.79
Andhra Pradesh	9604.46	9553.91	3048.59	22206.96
Jharkhand	41155.36	32986.36	6559.47	80701.19
Bihar	0.00	0.00	160.00	160.00
Madhya Pradesh	9817.61	12354.80	2888.76	25061.17
Chhattisgarh	14779.18	34106.61	3283.25	52169.04
Maharashtra	5667.48	3186.35	2110.21	10964.04
Orissa	27283.74	37110.19	9316.08	73710.01
Sikkim	0.00	58.25	42.98	101.23
Uttar Pradesh	884.04	177.76	0.00	1061.8
West Bengal	13395.95	12995.28	4891.96	31283.19

**Tertiary Coalfields**

Arunachal Pradesh	31.23	40.11	15.41	86.75
Assam	464.78	42.72	6.50	514
Meghalaya	89.04	16.51	470.93	576.48
Nagaland	8.76	0.00	306.65	315.41
Total	123181.63	142631.64	33300.79	298914.06

(b): State-wise raw coal extracted from available reserves during last three years is given below: (in million tonnes)

Year    2009-10    2010-11    2011-12

Andhra Pradesh	50.429	51.333	52.211
Arunachal Pradesh	0.251	0.299	0.221
Assam	1.113	1.101	0.602
Chattisgarh	109.953	113.824	113.958
Jammu & Kashmir	0.023	0.024	0.020
Jharkhand	105.917	108.949	109.566
Madhya Pradesh	74.074	71.104	71.123
Maharashtra	41.005	39.336	39.159
Meghalaya	5.767	6.974	7.206
Orissa	106.409	102.565	105.476
Uttar Pradesh	13.968	15.526	16.178
West Bengal	23.133	21.659	24.230
Total Production	532.042	532.694	539.950

(c) and (d): The assessed demand for coal is being largely met from the available resources/domestic coal production. However there is a gap between the assessed demand of 769.69 million tonnes and domestic availability of 614.55 million tonnes in the current year i.e. 2013-14. This is envisaged to be met through imports. In the next two years i.e., 2014-15 and 2015-16 Coal India Limited envisages to produce about 508 Million Tonnes and 530 Million Tonnes respectively. This is envisaged to be contributed from the existing mines (196 MT & 190.5 MT), on-going projects (281.5 MT and 298 MT) and new projects (30.5 MT and 41.5 MT).

(e): The Central Government is taking the following steps to improve the coal production in the country are given below:

# Emphasis on taking up of new projects in the PSUs – CIL and SCCL.

# Developing new projects through Mine developer operation (MDO) route/outourcing

# Expansion of existing and ongoing projects wherever feasible.

# Reorganization of existing mines wherever feasible.

# Adoption of mass production of technologies.

# Adoption of high capacity heavy earth moving machinery (HEMM).

#Improving Coal evacuation and strengthening of infrastructure for coal movement.

# Constant rapport with Ministry of Railways for expediting identified critical railway projects in coalfields.

# Regular interaction with authorities at Central and State levels for environmental/forestry clearance, land acquisition and addressing R&R issues.

# Actively pursuing the State Government authorities for addressing law and order issues in some of the coal fields.

# Rigorous monitoring of implementation of ongoing projects.

# Expediting the development of captive coal blocks allocated to various private and public sector companies and their monitoring.